## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:338

ANSWERED ON:04.09.2012

ILLEGAL STAY OF FOREIGNERS

Alagiri Shri S. ;Angadi Shri Suresh Chanabasappa

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners including Bangladeshis are illegally residing in the country and are reported to have been involved in various crimes in the country;
- (b) if so, the details of such cases reported during the last two years and the current year, state-wise;
- (c) the number of foreigners illegally staying in India, country-wise and state-wise; and
- (d) the steps being taken by the Government to deport all foreigners illegally staying in India?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 338 FOR 04.09.2012.

- (a): A number of foreign nationals including Bangladesh nationals who have come on valid travel documents have been found to be overstaying in the country. There are also reports of foreign nationals having entered the country without valid travel documents. Some instances of violation of the law and involvement in illegal activities by foreign nationals have been reported. Registration of cases and action thereon comes within the purview of police stations and State Governments/Union Territory Administrations concerned. Statistical data of this nature is not centrally maintained.
- (b)& (c): Details of foreign nationals found to be overstaying during the last two years, State-wise & UT-wise and country wise are given in annexure-I & II. The data for the current year 2012 has not been compiled.
- (d): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. The Central Government is also implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration & Tracking (IVFRT) which will also facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at the Immigration Check Posts (ICPs) and during registration at the Foreigners Regional Registration Offices (FRROs)/Foreigners Registration Offices (FROs). A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/UT Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. In respect of those in Assam, the suspected foreigners are referred to Foreigners' Tribunals for determination of nationality. After the Foreigner Tribunal determines the nationality, appropriate action is taken for the deportation in respect of foreigners. 36 such Foreigners Tribunals are now functioning in Assam.